(b) Does not arise.

Punchhi commission on Centre-State relations

1454. SHRI SUKHENDU SEKHAR ROY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Punchhi Commission set up in 2007 on Centre-State relations had submitted its report on 31st March, 2010 and if so, the details thereof;

(b) how many States/Union Territories/Union Ministries and Departments have forwarded comments thereon so far to Government; and

(c) the details of follow-up action initiated by Government since 31st March, 2010 till 30th March, 2013?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH) : (a) Yes, Sir. The Punchhi Commission on Centre-State Relations set up in 2007 has submitted its Report on 31.03. 2010 in seven volumes with 273 recommendations details of which are available at website *http://interstatecouncil.nic.in/second ccsr.html.*

(b) Comments from 25 States/Union Territories (UT) and 73 Union Ministries/Departments have been received. The remaining State Governments and Union Ministries have been reminded to send their comments to Inter-State Council Secretariat (ISCS) expeditiously.

(c) The comments received have been examined in the ISCS. Agenda papers on different subjects pertaining to the Report have been prepared for placing before the Standing Committee of the Inter-State Council for their consideration.

Implementation of police reforms

1455. SHRI NANDI YELLAIAH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Supreme Court recently summoned Chief Secretaries of States to seek explanation of steps taken by Governments in implementing court's seven years old judgement on police reforms, including separation of law and order duties from investigation work;

(b) whether a bench ordered top bureaucrats of Maharashtra, Andhra Pradesh, Tamil Nadu and Uttar Pradesh to be present in court on July 31, 2013 to assist Counsel in furnishing detailed information on implementation of police reforms as ordered in 2006 judgement in Prakash Singh case;

(c) if so, details of reforms suggested by Supreme Court; and

(d) by when these police reforms are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) The Hon'ble Supreme Court of India while taking *suo-moto* cognizance of the incidents published in various Indian newspapers dated 5.3.2013 and 6.3.2013 regarding beating up of women by Punjab Police and lathi-charge on Contractual Teachers in Patna directed the Director General of Police, Punjab and Bihar to file their affidavits in the matter. The Supreme Court also directed the Ministry of Home Affairs, State Governments and Union Territories (UTs) to file affidavits on the issue of implementation of the directions contained in the judgement dated 22.09.2006 of the Hon'ble Court in Prakash Singh and Others *Vs.* Union of India and Others.

Thereafter, the case (*Suo-Moto* Writ Petition (Civil) No. 139/2013) has been heard on different dates. On 16.07.2013, the Advocate for petitioner informed the Hon'ble Court that the Governments of the Andhra Pradesh, Uttar Pradesh, Maharashtra and Tamil Nadu have neither filed their affidavits nor furnished the required information. The Hon'ble Court directed the Chief Secretaries of the State of Andhra Pradesh, Uttar Pradesh, Maharashtra and Tamil Nadu to appear and assist their counsel in furnishing detailed information on the issue of implementation of the directions contained in the judgement in Prakash Singh and others case. On the next date of hearing, *i.e.*, 31.07.2013, the Chief Secretaries of the State of Andhra Pradesh, Uttar Pradesh, Maharashtra and Tamil Nadu appeared in the Hon'ble Court in person and expressed regret for the delay in responding to the directions of the Hon'ble Court and assured to take the issue of implementation of the judgement in Prakash Singh and others case very seriously.

(c) The Hon'ble Supreme Court of India had passed a judgement on 22nd September, 2006 in Writ Petition (Civil) No. 310 of 1996–Prakash Singh and Others *Vs.* Union of India and Others on several issues concerning Police Reforms. The

directions are as follows:-

(i) Constitute a State Security Commission on any of the models recommended by the National Human Rights Commission, the Reberio Committee or the Sorabjee Committee.

(ii) Selection of the Director General of Police of the State from amongst the three senior-most officers of the Department empanelled for promotion to that rank by the Union Public Service Commission and once selected, provide a minimum tenure of at least two years irrespective of date of superannuation.

(iii) Prescribe a minimum tenure of two years to the police officers on operational duties.

(iv) Separate investigating police from law and order police, starting with towns/urban areas having population of ten lakhs or more, and gradually extend to smaller towns/urban areas also.

(v) Set up a Police Establishment Board at the State level for, *inter-alia*, deciding all transfers, postings, promotions and other service related matters of officers of and below the rank of Deputy Superintendent of Police.

(vi) Constitute Police Complaints Authorities at the State and District level for looking into complaints against police officers.

(vii) Set up a National Security Commission at the Union level to prepare a panel for being placed before the appropriate Appointing Authority, for selection and placement of Chiefs of the Central Police Organisations (CPO) who should have also be given a minimum tenure of two years.

(d) As "Public Order" and "Police" are "State" subjects falling in Entry 1 and 2 of List-II of the Seventh Schedule of the Constitution of India, police reforms measures/directives of the Supreme Court are being implemented by the State Governments and Union Territory (UT) Administrations. The State Governments are filing the status reports on compliance of the judgement dated 22nd September, 2006 in Writ Petition (Civil) No. 310 of 1996–Prakash Singh and Others *Vs* Union of India and Others in the Hon'ble Court. The Hon'ble Court is directly monitoring the status of implementation of its directives.

So far as Central Government and Union Territories are concerned, there has been a significant and substantial compliance of the directions of the Hon'ble Supreme Court.

As 'Police' is a State subject and police reforms is an ongoing process, it is not possible to indicate any time frame by which the various police reforms measures would be implemented by various States. The Centre has been persuading the State Govemments/UT Administrations from time to time to bring in the requisite reforms in the police administration to meet the expectations of the people. Police reform measures are also supported through the grants-in-aid released to the State Governments under the Scheme for Modernisation of State Police Forces (MPF) by the Ministry of Home Affairs.

Assistance sought by Odisha for cyclone relief

1456. SHRIMATI RENUBALA PRADHAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount of assistance sought by the Odisha Government from the Centre to compensate the loss caused by cyclone Phailin and subsequent floods in the State;

(b) whether Centre has sanctioned any amount;

(c) if so, the details of the release of the amount; and

(d) the long-standing plan of Government to mitigate the frequent cyclones and floods in the coastal districts of Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) The Government of Odisha had submitted a memorandum projecting the demand of Rs. 5832.50 crore for cyclone 'Phailin' and subsequent floods during 2013. Upon receipt of the memorandum from the State Government of Odisha, Inter-Ministerial Central Team (IMCT) visited the affected areas of the State from 28th to 31st October, 2013 for an on-the-spot assessment of damages. The report of the IMCT is being placed before the sub-committee of the National Executive Committee (NEC) and the High Level Committee (HLC) for consideration in its meeting to be held shortly.